

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 736 of 2020 in CP(IB) 586 of 2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2020**

Name of the Company: P & M Associates LLP
V/s
Jagadishchandra B Mistri
IRP for Sona Alloys Pvt Ltd
Section 60(5) IBC,2016 r.w Rule 11 of NCLT
rules,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

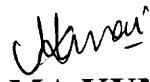
ORDER

Sr. Advocate, Ms. Lakshmy Iyengar appeared on behalf of Advocate, Mr. Tejas Trivedi for the Applicant.

The instant application is filed under section 60(5) of the IB Code r.w. Rule 11 of NCLT Rules, 2016.

The Registry as well as the Applicant is directed to issue notice to the Respondent along with copy of application.

List the matter on 26.11.2020


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 23rd day of October, 2020